

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy ..... Applicant/petitioner  
v.  
M/s. Granite Gate Properties Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 27.07.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

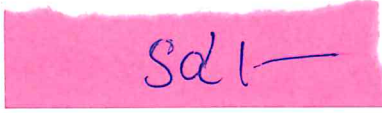
**PRESENT:**

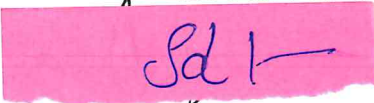
For the RP ..... Mr. Sumant Batra & Mr. Sanyam Saxena, Advs.  
For the Applicant ..... Mr. Anant A. Pavgi, Mr. Nitin Mishra &  
..... Mr. Atul Sharma, Advs.

**ORDER**

On the withdrawal request made by the Applicant in IA/2737/2020 and IA/2757/2020, the same are hereby dismissed as withdrawn.

At request, list IA/2643/2020 for hearing on 18.08.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**